

compose.kerala.gov.in
egazette.kerala.gov.in
printing.kerala.gov.in



Regn.No. KERBIL/2012/45073
dated 2012-09-05 with RNI
Reg No.KL/TV(N)/634/2021-2023

കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

ചൊവ്വ, 2022 ഫെബ്രുവരി 15
Tuesday, 15th February 2022

1197 കുംഭം 3
3rd Kumbham 1197

1943 മാഘം 26
26th Magha 1943

വാല്യം 11
Vol. XI

നമ്പർ } 7
No. }

Part III

Judicial Services Department

©
കേരള സർക്കാർ
GOVERNMENT OF KERALA
2022



**ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി-I,
ചെങ്ങന്നൂർ**

ലേല പരസ്യം

നമ്പർ-F.A2/2022.

2022 ജനുവരി 12.

ഈ കോടതിയിൽ നിന്ന് തീർപ്പുകൽപ്പിച്ച താഴെപ്പറയുന്ന കേസുകളിൽ ഉൾപ്പെട്ട തൊണ്ടി മുതലുകൾ 9-3-2022-ാം തീയതി 11 മണിക്ക് ചെങ്ങന്നൂർ പോലീസ് സ്റ്റേഷൻ പരിസരത്ത് വെച്ചും അതിനുശേഷം വെൺമണി, മന്നാർ പോലീസ് സ്റ്റേഷൻ പരിസരത്ത് വെച്ചും പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേലസംഖ്യ ലേലസമയത്ത് തന്നെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്. എന്തെങ്കിലും കാരണവശാൽ ലേലം മാറ്റി വയ്ക്കുകയാണെങ്കിൽ 16-3-2022-ാം തീയതി മേൽപ്പറഞ്ഞ സ്ഥലത്തുവെച്ച് തന്നെ ലേലം നടക്കുന്നതാണ്.

<i>Sl. No.</i>	<i>Case No.</i>	<i>Crime No.</i>	<i>TR No</i>	<i>Description of property</i>	<i>Estimated Value (in ₹)</i>
1	CC 1166/12	Venmoney P.S Cr. 232/12	189/12	KL 30 1494	1,600
2	CC 1143/13	Chengannur P.S Cr. 611/13	130/13	KL 3 H 6019	1,000
3	CC 2250/13	Chengannur P.S 1134/13	316/13	KL 30 B 9462	3,000
4	CC 4179/18	Mannar P.S Cr. 1723/17	300/18	KL 4 W 5450	2,000

ചെങ്ങന്നൂർ.

(ഒപ്പ്)
ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ്-I.



THE HIGH COURT OF KERALA

NOTIFICATION

No. B4(A)-64982/2021.

14th January 2022.

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) the High Court of Kerala hereby:

- (i) Appoints the said Sri G. Baby, A. G. Bhavanam, Meenath Ward, Vallikunnam P. O., Alappuzha-690 501 as Honorary Special Judicial Magistrate of Second Class (Railways), Kollam for a period of one year with effect from the date of assumption of charge and;
- (ii) Confers upon the said Sri G. Baby, all the powers conferred upon a Magistrate of the First Class under the said Code in respect of all cases of persons travelling without a proper pass or ticket over any part of the Southern Railway within the Districts of Thiruvananthapuram, Kollam, Pathanamthitta, Kottayam and Alappuzha and that part of the District of Ernakulam which lies to the south of and inclusive of Ernakulam Junction and Cochin Harbour terminus or committing over any part of the said Railway in the above said area, any of the offences falling, under Sections 137 to 139, 141 and 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railways Act, 1989 (Central Act 24 of 1989);
- (iii) Further confers upon him under Section 261 of the said Code, the powers to try summarily the offences set out herein above.

By order,

P. KRISHNA KUMAR,
Registrar General.

Ernakulam-682 031.

NOTIFICATION

No. B1(A)-67/2022.

15th January 2022.

In exercise of the powers conferred by Section 9 (2) of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby appoints the Officers mentioned in column (2) of the Schedule below to be Sessions Judges to preside over the Courts of Sessions noted against their name in column (3) thereof, from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the Officer</i>	<i>Court of Sessions</i>
(1)	(2)	(3)
1	Smt. M. B. Snehalatha, District and Sessions Judge, Kollam	Kollam
2	Sri C. Krishnakumar, District and Sessions Judge, Kasaragod	Kasaragod

By order,

P. KRISHNA KUMAR,
Registrar General,
Registrar (District Judiciary) (I/C).

Ernakulam-682 031.

